

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 22408/2021

(Arising out of impugned final judgment and order dated 30-05-2019 in CRLA No. 3564/2005 passed by the High Court Of Judicature At Allahabad)

SHAUKEEN

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.122427/2021-CONDONATION OF DELAY IN FILING and IA No.122428/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.122430/2021-EXEMPTION FROM FILING O.T.)

Date : 01-10-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Rajesh Srivastava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

It is reported that the Special Leave Petition preferred by the co-accused arising out of the same judgment is pending before this Court being Criminal Appeal No. 119 of 2020.

The Registry is directed to notify the present Special Leave Petition along with Criminal Appeal No. 119 of 2020 on 29.11.2021.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER